

**IN THE HIGH COURT OF ORISSA AT CUTTACK**

**W.P.(C) No. 3979 OF 2015**

***E.Venkata Rao and others*** ..... ***Petitioners***  
Mr.A.Budhia, Advocate, Amicus Curiae

*-versus-*

***State of Odisha and others*** ..... ***Opposite Parties***  
Mr.M.S.Sahoo, A.G.A. for the State  
Mr.D.Nayak, Advocate for C.M.C.,  
Mr.A.P.Bose, Advocate for Intervenor,  
Mr.S.B.Jena, Advocate for Intervenor

**CORAM:**  
**THE CHIEF JUSTICE**  
**JUSTICE K.R. MOHAPATRA**

**ORDER**  
**12.05.2021**

**Order No.**

40. 1. This matter is taken up by video conferencing mode, in the Vacation Court.
2. Affidavit has been filed by Mr.Abhishek Singh, Secretary of Kalyan Mandap Association stating that 74 Mandaps are currently operating in Cuttack City by getting the license from Cuttack Municipal Corporation and a list of such Kalyan Mandaps has been enclosed to the affidavit. Another affidavit dated 19<sup>th</sup> April, 2021 has also been filed by Mr.Singh, Secretary of Kalyan Mandap Association clarifying that temporary licenses have been granted in favour of such Mandaps by the Deputy Commissioner of Police accepting required fees.
3. Copies of such affidavits are to be served on Mr.Nayak, learned counsel appearing for the CMC today itself to enable him to seek instructions.

3. List on 28<sup>th</sup> May, 2021. Copies of above affidavits may also be served on respective parties in connected matters.

4. As the restrictions due to resurgence of COVID-19 situation are continuing, learned counsel for the parties may utilize a printout of the order available in the High Court's website, at par with certified copy, subject to attestation by the concerned Advocate, in the manner prescribed vide Court's Notice No. 4587 dated 25th March, 2020 as modified by Court's Notice No. 4798 dated 15th April, 2021.

*s.s.satapathy*

